



2025:DHC:7746-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 13677/2025 & CM APPL. 56092/2025

FLT. LT DEEKSHA SHUKLA (RETD)Petitioner
Through: Mr. Simarpal Singh Sawhney
and Mr. Siddhant Juyal, Advs.

versus

UNION OF INDIA MINISTRY OF
DEFENCE & ANR.Respondents
Through: Dr. Vijender Singh Mehndiyan,
CGSC
Sgt Manish Kumar Singh and Sgt Mritunjay,
for Union of India, Air Force Legal Cell

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **04.09.2025**

C. HARI SHANKAR, J.

1. At the outset, Dr. Vijender Singh Mehndiyan, learned CGSC raises a preliminary objection to the effect that this petition is not maintainable before this Court as the *lis* is amenable to adjudication by the Armed Forces Tribunal¹.

2. Having seen the provisions of the AFT Act, we are in agreement with Dr. Mehndiyan, as the dispute is clearly a service matter and the petitioner is a person subject to the provisions of the



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Air Force Act.

3. In that view of the matter, we permit the petitioner to withdraw this writ petition with liberty to prosecute the same cause before the AFT by filing an appropriate original application.

4. The petition is disposed of with liberty as aforesaid.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

SEPTEMBER 4, 2025/AR

¹ "AFT" hereinafter